

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED:13.06.2020

NOTIFICATION

Sub: COVID-19 Pandemic – Extension of suspension of work in the Subordinate Courts, Tribunals, etc., in the State of Telangana till 30.06.2020 – Hearing of matters ripen for disposal in addition to urgent Civil, Criminal and Family Court matters through Video Conferencing – Accepting Physical filing or online filing - Further Instructions – Issued.


- Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020, 25.4.2020, 07.5.2020 and 29.5.2020.
3. High Court's Notification in Roc.No.394/SO/2020, dt.06.6.2020.
4. Standard Operating Procedure (SOP) for the District Judiciary, dt.08.6.2020.

In continuation of the Notification dated 06.6.2020 vide reference 3rd cited, and upon considering the spike of Corona cases in the State for the last two weeks and spread of COVID-19 tentacles in all the Districts, Medical infrastructure being under great pressure, also looking into the health and safety issues of all the stake holders, the suspension of the work in the Subordinate Courts in the State of Telangana, Tribunals, etc. is extended till 30.6.2020 and the following directions are issued to all the Subordinate Courts, Tribunals, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High Court Legal Services Committee and Telangana State Judicial Academy:

1. The Subordinate Courts and Tribunals working under the control of the High Court, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High court Legal Services Committee and Telangana State Judicial Academy shall remain closed for regular work, till 30.06.2020 or until further orders.
2. The implementation of Standard Operating Procedure (SOP) dated 08.6.2020 for the District Judiciary vide reference 4th cited shall stand deferred till further orders.
3. The Telangana State Judicial Academy shall continue to take up online sessions/ classes to the trainee Judicial Officers and online refresher courses to the Judicial Officers through Video Conferencing.
4. The cases which are listed up to 30.06.2020 shall be adjourned automatically en-bloc to a working day after one month, which shall be uploaded in the District Court website as well as CIS.

P.T.O.

5. All the Judicial Officers in the State are further instructed to take up the hearing of the cases ripen for disposal, in addition to urgent civil, criminal matters and Family Court matters such as petition for visiting rights, grant of maintenance through video conferencing during this period. They may also hear the matters from the Courts instead of from their home offices through Video conferencing. The Judicial Officers may also instruct the staff to attend the office on turn basis to assist the Court.
6. All the Judicial Officers in the State shall dispose of all the matters where arguments were heard or reopened after hearing arguments and submit compliance report by 28.6.2020 without fail any deviation in this regard will be viewed seriously.
7. All the Unit Heads including Hyderabad and Rangareddy Districts may accept online filing of the cases or physical filing of the cases in the Courts in their Unit, wherever it is possible by following the Covid-19 guidelines such as physical distance, use of masks, sanitizers, etc.
8. All the Unit Heads shall in coordination with the District Administration take necessary steps for disinfection, fogging, sanitization of the courts in their Unit. Also see that reusable masks are provided to the staff in their unit if not provided till date and take steps to sensitize the staff, advocates and other stakeholders for maintaining physical distance, use of masks, sanitizers, etc.
9. All other instructions issued in reference 1st to 3rd cited, shall continue to be in force until further orders.


REGISTRAR GENERAL
13.06.2020

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.